

F.No. Addl. CIT/Rg-1/Jurisdiction/2015-16

Dated : 06/04/2015

ORDER U/s. 120(2) OF THE INCOME TAX ACT, 1961

By virtue of the powers conferred on me u/s. 120(2) of the Income Tax Act, 1961 by the Central Board of Direct Taxes, New Delhi vide notification No. /2014.F.No. 187/38/2014(ITA.I) dated October, 2014, and by the Commissioner of Income Tax-I, Nagpur vide order F. No. CIT-I/NGP/TECH./U/s 120/2014-15 dated 15.11.2014 u/s. 120 of the I. T. Act, 1961, I, the Addl. Commissioner of Income Tax, Range-1, Nagpur, hereby direct that the Income Tax authorities specified in column(2) of the Schedule-1 below shall exercise the powers and perform the functions of the Assessing Officers in respect of such cases or class of cases specified in the corresponding entries in column (6) of the said schedule-1, or of such persons or classes of persons specified in the corresponding entries in column (5) of the said Schedule-1, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule-1, and in respect of all income or classes of income.

This order shall come into force with effect from 10.04.2015.

Encl: Schedule -1

- Sd -

(D. P. Tiwari)

Addl. Commissioner of Income Tax,
Range-1, Nagpur

Copy to :

1. The Pr. Chief Commissioner of Income tax, Nagpur.
- ✓ 2. All Pr. Commissioners of Income tax under the Pr. CCIT, Nagpur. (P.CIT-I)
3. CIT(Appeals) I/II/III/IV, Nagpur
4. CIT, ITAT, Nagpur.
5. CIT (TDS), Nagpur.
6. CIT (Audit), Nagpur.
7. Pr. DIT (Investigation), Nagpur.
8. Addl. CIT, Akola Range, Akola.
9. Addl. CIT, Amravati Range, Amravati.
10. All Assessing Officers under the Addl. CIT, Range-1, Nagpur.
11. Notice Board.

- Sd -

Addl. Commissioner of Income Tax,
Range-1, Nagpur

Jurisdiction order for Range - 1, Nagpur

SCHEDULE - I

S.No.	Designation of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Asstt. / Dy. Commissioner of Income Tax, Circle-1, Nagpur	Nagpur Maharashtra	In the State of Maharashtra (a) Municipal Wards 1,2,3,4,&87 to 98 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Department of Urban Development vide notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Col. (4), (b) Persons other than companies deriving income from sources other than income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of Col. (4). (c) Persons being companies registered under Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Item (a) of Col. (4) (d) Persons being individuals referred to in item (b) of Col. (6)	(a) All cases with returned total income above Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and above Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or (b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies refer to him corresponding entries in item (c) of Col. (5)

6-4-15

(डी. पी. शिवाजी)
अवर ज्यूनियर असिस्टेंट
संकाय-1, नागपुर.

2	Income Tax Officer, Ward 1(1), Nagpur	Nagpur Maharashtra	<p>In the State of Maharashtra</p> <p>(a) Municipal Wards 1,2,3,4,&87 to 98 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Department of Urban Development vide notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Col. (4)</p> <p>(b) Persons other than companies deriving income from sources other than income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of Col. (4).</p> <p>(c) Persons being companies registered under Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Item (a) of Col. (4)</p> <p>(d) Persons being individuals referred to in item (b) of Col. (6)</p>	<p>(a) All cases (Alphabets A to C) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or</p> <p>(b) All cases (Alphabets A to C) of individuals being Managing Director or Director or Manager or Secretary in the companies refer to him corresponding entries in item (c) of Col. (5)</p>
3	Income Tax Officer, Ward 1(2), Nagpur	Nagpur Maharashtra	<p>In the State of Maharashtra</p> <p>(a) Municipal Wards 1,2,3,4,&87 to 98 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Department of Urban Development vide notification No. NMC-1091-220-CR-</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Col. (4)</p> <p>(b) Persons other than companies deriving income from sources other than income from business or profession and whose principal place of business or profession is within the territorial area</p>	<p>(a) All cases (Alphabets D to J) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose</p>

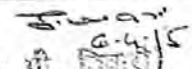
These entries to be shown

6-4-15
 (डी. पी. तिवारी)
 आयुक्त, आयकर विभाग,
 नागपुर

			35-91-UD-20 dated 30.09.1991	<p>mentioned in item (a) of Col. (4).</p> <p>(c) Persons being companies registered under Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Item (a) of Col. (4)</p> <p>(d) Persons being individuals referred to in item (b) of Col. (6)</p>	<p>principal source of income is from 'Salary' or</p> <p>(b) All cases (Alphabets D to J) of individuals being Managing Director or Director or Manager or Secretary in the companies refer to him corresponding entries in item (c) of Col. (5)</p>
4	Income Tax Officer, Ward 1(3), Nagpur	Nagpur Maharashtra	<p>In the State of Maharashtra</p> <p>(a) Municipal Wards 1,2,3,4,&87 to 98 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Department of Urban Development vide notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Col. (4)</p> <p>(b) Persons other than companies deriving income from sources other than income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of Col. (4).</p> <p>(c) Persons being companies registered under Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Item (a) of Col. (4)</p> <p>(d) Persons being individuals referred to in item (b) of Col. (6)</p>	<p>(a) All cases (Alphabets K to M) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or</p> <p>(b) All cases (Alphabets K to M) of individuals being Managing Director or Director or Manager or Secretary in the companies refer to him corresponding entries in item (c) of Col. (5)</p>

2:4-15
 (डी. पी. तिवारी)
 जय राजेश ठाकुर

5	Income Tax Officer, Ward 1(4), Nagpur	Nagpur Maharashtra	In the State of Maharashtra (a) Municipal Wards 1,2,3,4,&87 to 98 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Department of Urban Development vide notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Col. (4) (b) Persons other than companies deriving income from sources other than income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of Col. (4). (c) Persons being companies registered under Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Item (a) of Col. (4). (d) Persons being individuals referred to in item (b) of Col. (6)	(a) All cases (Alphabets N to R and W to Z) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or (b) All cases (Alphabets N to R and W to Z) of individuals being Managing Director or Director or Manager or Secretary in the companies refer to him corresponding entries in item (c) of Col. (5)
6	Income Tax Officer, Ward 1(5), Nagpur	Nagpur Maharashtra	In the State of Maharashtra (a) Municipal Wards 1,2,3,4,&87 to 98 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Department of Urban Development vide notification No. NMC-1091-220-CR-	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Col. (4) (b) Persons other than companies deriving income from sources other than income from business or profession and whose principal place of business or profession is within the territorial area	(a) All cases (Alphabets S to V) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income


 26-4/15
 1991

			35-91-UD-20 dated 30.09.1991	<p>mentioned in item (a) of Col. (4).</p> <p>(c) Persons being companies registered under Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Item (a) of Col. (4)</p> <p>(d) Persons being individuals referred to in item (b) of Col. (6)</p>	<p>is from 'Salary' or</p> <p>(b) All cases (Alphabets S to V) of individuals being Managing Director or Director or Manager or Secretary in the companies refer to him corresponding entries in item (c) of Col. (5) principal source of income is from 'Salary' or</p>
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D. P. Tiwari 6-4-15

(D. P. Tiwari)

Adl. Commissioner of Income Tax,
Range-1, Nagpur



OFFICE OF THE
ADDL.COMMISSIONER OF INCOME TAX
RANGE - 4, NAGPUR



F.No. AddICIT /RG-4/Jurisdiction/2020-21

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and in accordance with Gazette Notification dated 13/08/2020, the CBDT Order No. 149 of 2020 vide F.No. A-11011/2/2019-Ad.VI dated 13.08.2020 and CBDT Gazette Notification No. S.O. No. 2757(E) dated 13.08.2020 and subsequent order No. 69 of 2020 dated 31.08.2020 of the Pr. Chief Commissioner of Income-tax, Nagpur, and Order vide F. No. PCIT-1/ NGP/Tech/Juris/2020-21, dated 01.09.2020, allocating Ranges under the jurisdiction of Addl. CIT/Jt. CIT, I, the Addl. Commissioner of Income Tax, Range - 4, Nagpur having been authorized so, vide above notification, hereby in continuation to this office order dated 15.11.2014 & 4.09.2020 make the following amendments in the said office order

SCHEDULE

Sl No.	Designation Class of Income-tax authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	DCIT/ACIT, Circle - 4, Nagpur	Nagpur, Maharashtra	In the state of Maharashtra (a) District of Nagpur (b) District of Gondia (c) Municipal Wards 5 to 54, 57 to 71 and 75 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Deptt. of Urban Development vide Notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991	(a) Persons being individuals deriving income from sources other than income from business or profession mentioned in item (a) of column(4) and residing within the territorial area. (b)(i) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in item (b) of column(4), (ii) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column(4), (iii) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (d) of column(4)	a) Territorial area of - CA Road, Bhandewadi, Bhankheda, Gandhi Bagh, Ganeshpeth, Ganjipeth, Garoba Maidan, Hanṣapuri, Harihar Nagar, Jagnath Bhudhwari, Mominpura, Lakadganj, Pardi, Juna bagadganj, Motibagh, Saifi Nagar, Santra Market, Shanti Nagar, Takai, Wardhman Nagar, Golibar Chowk. Boipura, Kalmana Market, Bharatnagar, Old Bhandara Road, Bajariya, Gandhi Sagar, Umiya Industrial Area, Surya Nagar, Dipty Signal, Ajni, Babulkheda, Balabhau Peth, Chandan Nagar, Chikhli, Chitanwispura Hiwari Nagar. Indira Nagar, Jogi Nagar, Old & New Shukarwari, Medical College, Nandanwan, Narendra Nagar, Manish Nagar, Manewada, Hudkeshwar, Ayodhya Nagar, Raghuji Nagar, Dighori, Kharbi, Mahal, Ghat Road, Vaishali Nagar, Mangalwari, Sakardasa

का/सहा. आ. आ. (मु.) (प्र.)
जय/सहा. आ. आ. (सतकता)/अभिव्यक्ति
का. आ. आ. (सतकता)/टी.पी.एस./व्यक्ति/असतकता/इत्यादि.
का. आ. आ. (सतकता)/टी.पी.
का. आ. आ. (सतकता)

				<p>(c)(i) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in item (c) of column(4),</p> <p>(ii) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (c) of column(4),</p> <p>(iii) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (c) of column(4),</p> <p>(d) Persons being individuals referred to in item (e) of column 6.</p>	<p>Reshimbagh, Lendi Talao, Kaushalya Nagar, Model Mill, Namakganj, New Mangalwari, Nawabpura, Om Nagar, Pilli Nadi, Rambagh, Shiv Nagar, Siraspath, Teka Naka and Tulsi Bagh</p> <p>b) Business cases of Itwari & Makasath i.e Ward No. 33, 34 & 36 All cases in respect of above territorial area of Nagpur City with returned total income as under:</p> <p>(i) Non-corporate assessee having income/loss above Rs. 15 lakhs</p> <p>(ii) Corporate assessee having income/loss above Rs. 20 lakhs</p> <p>c) Salary cases of State Govt. & Private Institution having income/loss above Rs. 15 lakhs of Nagpur District</p> <p>d) Business income/loss above Rs. 15 lakhs for non-corporate and Salary Cases and corporate cases of Gondia district above Rs. 20 lakhs.</p> <p>e) All cases of individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (b) above (cases with return of income/loss above Rs. 20 lakhs)</p>
2	ITO, Ward-4(1), Nagpur	Nagpur, Maharashtra	In the State of In the state of Maharashtra Municipal Wards 5 to 54, 57 to 71 and 75 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Deptt. of Urban Development vide Notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991	<p>(a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4),</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4),</p> <p>(c) Persons being companies registered under the Companies</p>	<p>Territorial area of</p> <p>(A) CA Road, Bhandewadi, Bhankheda, Gandhi Bagh, Ganeshpeth, Ganjipeth, Garoba Maidan, Hansapuri, Harihar Nagar, Jagnath Bhudhwari, Mominpura, Lakadganj, Pardi, Juna Bagadganj, Motibagh, Saifi Nagar, Santra Market, Shanti Nagar, Takali, Wardman Nagar, Golibar Chowk, Bojpura, Kalamana Market, Bharatnagar, Old Bhandara Road, Bajariya, Gandhi Sagar, Umriya Industrial Area, Surya Nagar and Dfpty Signal</p>

				<p>Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in column(4),</p> <p>(d) Persons being individuals referred to in Item (B) of column 6.</p>	<p>All cases other than salary (Alphabets A to G) with returned total income as under:</p> <p>a) Non-corporate assessee having Income/loss up to Rs. 15 lakhs</p> <p>b) Corporate assessee having Income/loss up to Rs. 20 lakhs</p> <p>B) All cases of individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to Rs. 20 lakhs)</p>
3	ITO, Ward-4(3), Nagpur	Nagpur, Maharashtra	<p>In the State of In the state of Maharashtra Municipal Wards 5 to 54, 57 to 71 and 75 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Deptt. of Urban Development vide Notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991</p>	<p>(a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4);</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4),</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in column(4),</p> <p>(d) Persons being individuals referred to in Item (B) of column 6.</p>	<p>Territorial area of</p> <p>(A) CA Road, Bhandewadi; Bhandkhed, Gandhi Bagh, Ganeshpeth, Ganjipeth, Garoba Maidan, Hansapuri, Harihar Nagar, Jagnath Bhudhwari, Mominpura; Lakadganj, Pardi; Juna Bagadganj, Motibagh, Saifi Nagar, Santra Market, Shanti Nagar, Takali, Wardhman Nagar, Golibar Chowk, Boipura, Kalmana Market, Bharatnagar, Old Bhandara Road, Bajariya, Gandhi Sagar, Umiya Industrial Area, Surya Nagar and Dipty Signal</p> <p>All cases other than salary (Alphabets H to Z) with returned income as under:</p> <p>a) Non-corporate assessee having income/loss up to Rs. 15 lakhs</p> <p>b) Corporate assessee having income/loss up to Rs. 20 lakhs</p> <p>C) All cases of individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to Rs. 20 lakhs)</p>
4	ITO, Ward-4(4), Nagpur	Nagpur, Maharashtra	<p>In the State of In the state of Maharashtra Municipal Wards</p>	<p>(a) Persons other than companies deriving income from sources other than business or</p>	<p>Territorial area of</p> <p>A) Ajni, Babulkhed, Balabhau Peth, Chandan</p>

			<p>5 to 54, 57 to 71 and 75 of Nagpur Municipal Corporation as notified by Govt. of Maharashtra, Deptt. of Urban Development vide Notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991</p>	<p>profession and residing within the territorial area mentioned in column(4),</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4),</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in column(4),</p> <p>(d) Persons being individuals referred to in item (B) of column 6.</p>	<p>Nagar, Chikhli, Chitanwispura Hirwarl Nagar, Indra Nagar, Jogi Nagar, Old & New Shukarwarl, Medical College, Mandanwan, Narendra Nagar, Manish Nagar, Manewada, Hudksheshwar, Ayodhya Nagar, Raghujl Nagar, Dighori, Kharbi, Mahal, Ghat Road, Vaishali Nagar, Mangalwari, Sakkardara, Reshimbagh, Lendi Talao, Kaushalya Nagar, Model Mill, Namakgan), New Mangalwari, Nawabpura, Orm Nagar, Pilli Nadi, Rambagh, Shiv Nagar, Siraspeth, Teka Naka and Tulsil Bagh</p> <p>All cases other than salary Alphabets A to Z</p> <p>with returned total income as under:</p> <p>a) Non-corporate assessee having income/loss up to Rs. 15 lakhs</p> <p>b) Corporate assessee having income/loss up to Rs. 20 lakhs</p> <p>B) All cases of individuals being, Managing Director or Director or Manager or Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to Rs. 20 lakhs)</p>
5	ITO, Ward-5(1), Nagpur	Nagpur, Maharashtra	In the State of In the state of Maharashtra District of Nagpur	<p>(a) Persons being individuals deriving income from sources other than income from business or profession mentioned in column 4 and residing within the territorial area.</p> <p>(b) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4),</p> <p>(c) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column 4,</p>	<p>Territorial area of</p> <p>A) Alphabets A to P</p> <p>Assessees: having income from salary from</p> <p>a) Pensioners of State Govt.</p> <p>b) State Govt. Undertakings:</p> <p>c) Educational Institutions</p> <p>with returned total income as under:</p> <p>a) Non-corporate assessee having income/loss up to Rs. 15 lakhs</p> <p>b) Corporate assessee having income/loss up to Rs. 20 lakhs</p> <p>C) All cases of individuals being Managing Director or Director or Manager or Secretary/ in the</p>

				<p>(d) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in column 4,</p> <p>(e) persons being individuals referred to in Item(C) of column 6.</p>	Companies referred in (d) above (cases with return of income/loss up to Rs. 20 lakhs)
6	ITO, Ward-5(3), Nagpur	Nagpur, Maharashtra	In the State of In the state of Maharashtra District of Nagpur	<p>(a) Persons being individuals deriving income from sources other than income from business or profession mentioned in column 4 and residing within the territorial area.</p> <p>(b) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4),</p> <p>(c) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column 4,</p> <p>(d) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in column 4,</p> <p>(e) persons being individuals referred to in Item(C) of column 6.</p>	<p>Territorial area of</p> <p>A) Alphabets Q to Z Assesseees having income from salary from</p> <p>a) Pensioners of State Govt. b) State Govt. Undertakings c) Educational Institutions</p> <p>with returned total income having income/loss up to Rs 15 lakhs</p> <hr/> <p>B) Alphabets A to Z Assesseees having income/loss from Business & Profession, Other Sources, House Property, Long Term Capital Gain of Municipal Corporation Ward 33, 34, 36 i.e. Itwari & Maskasath</p> <p>with returned total income as under:</p> <p>a) Non-corporate assessee having income/loss up to Rs. 15 lakhs b) Corporate assessee having income/loss up to Rs. 20 lakhs</p> <p>C) All cases of individuals being Managing Director or Director or Manager or Secretary/ In the Companies referred in (d) above (cases with return of income/loss up to Rs. 20 lakhs)</p>
	ITO, Ward-1, Gondia	Gondia, Maharashtra	In the State of In the state of Maharashtra District of Gondia	Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned	<p>(A) All cases of territorial area of Gondia District</p> <p>(a) Non-corporate assessee having income/loss upto Rs. 15 lakhs (b) Corporate assessee</p>

				<p>column(4), (ii) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in (4),</p> <p>(iii) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in column(4),</p> <p>(iv) persons being individuals referred to in item(B) of column 6.</p>	<p>having income/loss up to Rs. 20 Lakhs</p> <p>B) All cases of Individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (iii) above (cases with return of Income/loss up to Rs. 20 lakhs)</p>
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This order shall come into force from the 13.08.2020

Hindi version follows

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(Milind V. Patil)

Additional Commissioner of Income Tax,
Range-4, Nagpur

Copy to:-

1. ✓ The Pr. Chief Commissioner of Income Tax, Nagpur.
- 2 Pr. Commissioner/ Commissioner of Income Tax-1, Nagpur
- 3 The Pr. Director/ Director of Income Tax (Inv.), Nagpur.
- 4 The Pr. Commissioner/ Commissioner of Income Tax (Central), Nagpur.
- 5 The Commissioner of Income Tax (Audit), Nagpur
- 6 The Commissioner of Income Tax (Appeals) - 1,2, & 3, Nagpur
- 7 ZAO, CBDT, Nagpur.
- 8 Notice Boards.

milPatil

Additional Commissioner of Income Tax,
Range-4, Nagpur

कार्यालय,
संयुक्त आयकर आयुक्त अमरावती रेंज,
आयकर भवन,
अंबा पेठ, अमरावती, 444601.



Office of the
Joint Commissioner of Income Tax
Amravati Range,
Aayakar Bhavan,
Amba Peth, Amravati 444601.

Telephone (0721) 2567488

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Fax (0721) 2672008

No. JCIT/Amt/Jurisdiction/01/2020-21

Date : 15th September 2020.

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and in accordance with Gazette Notification dated 13/08/2020, the CBDT Order No. 149 of 2020 vide F. No. A-11011/2/2019-Ad.VI dated 13.08.2020 and CBDT Gazette Notification No. S.O. No. 2757(E) dated 13.08.2020 and subsequent order No. 69 of 2020 dated 31.08.2020 of the Pr. Chief Commissioner of Income-tax, Nagpur, and Order vide F. No. PCIT-1/ NGP/Tech/Juris/2020-21, dated 01.09.2020, allocating Ranges under the jurisdiction of Addl. CIT/Jt. CIT, I, Ajay D. Kulkarni, Joint Commissioner of Income Tax, Amravati Range, Amravati having been authorized so, vide above notification, hereby in continuation to this office order dated 15-11-2014 and 01-09-2020 make the following amendments in the office said order

SCHEDULE

Sl No.	Designation Class of Income-tax authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	DCIT/ACIT, Amravati Circle, Amravati	Amravati, Maharashtra	In the State of Maharashtra District of Amravati, Chandrapur and Gadchiroli	a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4), b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4), c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned column(4),	a) Persons other than companies deriving income from sources other than business & profession and residing within the above-mentioned territorial area (cases with return of income/loss above ₹ 15 Lakh) b) Persons other than companies deriving income from business & profession and whose principal place of business or profession is within the above-mentioned territorial area (cases with return of income/loss above ₹ 15 Lakh) c) Persons being companies registered under the Companies Act, 2013 or the Companies Act, 1956 and having its registered office or principal place of business



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				d) Persons being individuals referred to in item (d) of column(6).	in the above-mentioned territorial area (cases with return of income/loss above ₹ 20 Lakh) d) All cases of Individuals being Managing Director or Director or Manager or Secretary in the Companies referred in (c) above (cases with return of income/loss above ₹ 20 Lakh)
2	ITO, Ward-1 Amravati	Amravati, Maharashtra	In the State of Maharashtra District of Amravati	a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4), b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4), c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned column(4), d) Persons being individuals referred to in item(d) of column(6).	Territorial area of Amravati District All cases (Alphabets A to C) with returned total Income as under: a) Persons other than companies deriving income from sources other than business & profession and residing within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh) b) Persons other than companies deriving income from business & profession and whose principal place of business or profession is within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh) c) Person being companies registered under the Companies Act, 2013 or the Companies Act, 1956 and having its registered office or principal place of business in the above-mentioned territorial area (cases with return of income/loss up to ₹ 20 Lakh) d) All cases of Individuals being Managing Director or Director or Manager or



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					Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to ₹ 20 Lakh)
3	ITO, Ward-3, Amravati	Amravati, Maharashtra	In the State of Maharashtra District of Amravati	<p>a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4),</p> <p>b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4),</p> <p>c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned column(4),</p> <p>d) Persons being individuals referred to in item(d) of column(6).</p>	<p>Territorial area of Amravati District</p> <p>All cases (Alphabets D to N) with returned total Income as under:</p> <p>a) Persons other than companies deriving income from sources other than business & profession and residing within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>b) Persons other than companies deriving income from business & profession and whose principal place of business or profession is within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>c) Person being companies registered under the Companies Act, 2013 or the Companies Act, 1956 and having its registered office or principal place of business in the above-mentioned territorial area (cases with return of income/loss up to ₹ 20 Lakh)</p> <p>d) All cases of Individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to ₹ 20 Lakh)</p>



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4	ITO, Ward-5, Amravati	Amravati, Maharashtra	In the State of Maharashtra District of Amravati	<p>a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4),</p> <p>b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4),</p> <p>c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned column(4),</p> <p>d) Persons being individuals referred to in item (d) of column(6).</p>	<p>Territorial area of Amravati District</p> <p>All cases (Alphabets O to Z) with returned total Income as under:</p> <p>a) Persons other than companies deriving income from sources other than business & profession and residing within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>b) Persons other than companies deriving income from business & profession and whose principal place of business or profession is within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>c) Person being companies registered under the Companies Act, 2013 or the Companies Act, 1956 and having its registered office or principal place of business in the above-mentioned territorial area (cases with return of income/loss up to ₹ 20 Lakh)</p> <p>d) All cases of Individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to ₹ 20 Lakh)</p>
5	ITO, Ward-1, Chandrapur	Chandrapur, Maharashtra	In the State of Maharashtra District of Chandrapur and Gadchiroli	<p>a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in</p>	<p>Territorial area of Chandrapur and Gadchiroli District</p> <p>All cases (Alphabets A to C) with returned total Income as under:</p>



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				<p>column(4),</p> <p>b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4),</p> <p>c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned column(4),</p> <p>d) Persons being individuals referred to in item(d) of column(6).</p>	<p>a) Persons other than companies deriving income from sources other than business & profession and residing within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>b) Persons other than companies deriving income from business & profession and whose principal place of business or profession is within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>c) Person being companies registered under the Companies Act, 2013 or the Companies Act, 1956 and having its registered office or principal place of business in the above-mentioned territorial area (cases with return of income/loss up to ₹ 20 Lakh)</p> <p>d) All cases of Individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to ₹ 20 Lakh)</p>
6	ITO, Ward-2, Chandrapur	Chandrapur, Maharashtra	In the State of Maharashtra District of Chandrapur and Gadchiroli	<p>a) Persons other than companies deriving income from sources other than business or profession and residing within the territorial area mentioned in column(4),</p> <p>b) Persons other than companies deriving income from business or profession and</p>	<p>Territorial area of Chandrapur and Gadchiroli District</p> <p>All cases (Alphabets D to Z) with returned total Income as under:</p> <p>a) Persons other than companies deriving income from sources other than business & profession and residing</p>



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				<p>whose principal place of business or profession is within the territorial area mentioned in column(4),</p> <p>c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned column(4),</p> <p>d) Persons being individuals referred to in item(d) of column(6).</p>	<p>within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>b) Persons other than companies deriving income from business & profession and whose principal place of business or profession is within the above-mentioned territorial area (cases with return of income/loss up to ₹ 15 Lakh)</p> <p>c) Person being companies registered under the Companies Act, 2013 or the Companies Act, 1956 and having its registered office or principal place of business in the above-mentioned territorial area (cases with return of income/loss up to ₹ 20 Lakh)</p> <p>d) All cases of Individuals being Managing Director or Director or Manager or Secretary/ in the Companies referred in (c) above (cases with return of income/loss up to ₹ 20 Lakh)</p>
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This order shall come into force from the 13-08-2020.

Hindi version follows.

(Ajay D. Kulkarni)

Joint Commissioner of Income Tax,
Amravati Range, Amravati.

Copy to :

1. The Pr. Chief Commissioner of Income Tax, Nagpur.
2. Pr. Commissioner of Income Tax-1, Nagpur
3. The Pr. Director of Income Tax (Inv.), Nagpur.
4. The Pr. Commissioner of Income Tax (Central), Nagpur.
5. The Commissioner of Income Tax (Audit), Nagpur
6. The Commissioner of Income Tax (Appeals) – 1, 2, & 3, Nagpur
7. ZAO, CBDT, Nagpur.
8. Notice Boards.

JCIT Amravati Range, Amravati.

Office of The
Joint Commissioner of Income Tax,
Akola Range, Aaykar Bhawan, Murtizapur Road,
Akola - 444 001.
Tel. 0724 2435284 Fax - 2435183 / 7588012634.

No. JC/Akl./120/Juris./Corrigendum/2014-15.

Dt. 17/12/2014

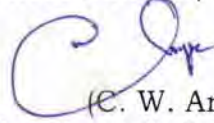
CORRIGENDUM

With reference to this office order u/s 120(2) of the Income Tax Act, 1961 issued vide F.No.JC/Akl./120/Juris/2014-15 dated 15-11-2014, the below mentioned words be inserted after the word " thereof" in para 2 :

"except all cases of persons claiming exemption under clauses, (21),(22),(22A), (22B), (23), (23A), (23AAA), (23C), (23F), (23FA), (24), (4) and (47) of section 10, section 11, section 12, section 12A, section 13A, section 13B and section 80G of the Income-tax Act, 1961."

This order is issued in pursuance of CIT's corrigendum F. No. CIT-I/NGP/Tech/u/s 120/2014-15 dated 02/12/2014.

This order shall come into force with effect from 15/11/2014. .



(C. W. Angolkar)
Joint Commissioner of Income Tax,
Akola Range, Akola

Copy to:-

- 1 The Pr. Chief Commissioner of Income Tax, Nagpur.
- 2 Pr. Commissioners/ Commissioners of Income Tax-1, Nagpur.
- 3 Pr. Commissioners/ Commissioners of Income Tax-2, Nagpur
4. Pr. Commissioners/ Commissioners of Income Tax-3, Nagpur
5. The Pr. Director/ Director of Income Tax (Inv.), Nagpur.
6. The Pr. Commissioner/ Commissioner of Income Tax (Central), Nagpur.
7. All Assessing Officers under the Joint Commissioner of Income Tax, Akola Range, Akola with request to display this order on their notice board.

Joint Commissioner of Income Tax,
Akola Range, Akola

96
Reed
28/17/12/2014

Office of The
Joint Commissioner of Income Tax,
Akola Range, Aaykar Bhawan, Murtizapur Road,
Akola - 444 001.
Tel. 0724 2435284 Fax - 2435183 / 7588012634.

No. JC/Akl./120/Juris./2014-15

Dt. 15/11/2014

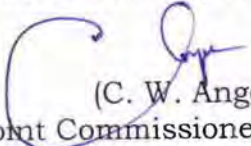
ORDER UNDER SECTION 120(2) OF THE INCOME TAX ACT, 1961

In exercise of the powers conferred by sub-sections (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961) vide Board's notification number S.O.2752(E) dated 22/10/2014 and in supersession of Government of India, Central Board of Direct Taxes, notification number S.O.732(E) dated the 31st July, 2001, published in the Gazette of India, Extra-Ordinary, Part-II, Section 3, Sub-section (ii), dated the 31st July, 2001 except as respects things done or omitted to be done before such supersession, and in pursuance of order F. No. CIT-1/NGP/TECH./U/s 120/2014-15 dated 15/11/2014 u/s 120 of the I.T. Act, 1961 of the CIT-I, Nagpur, I, C.W. Angolkar, **Joint Commissioner of Income Tax, Akola Range, Akola** hereby :

direct that the Income Tax Authority specified in column (2) of the Schedule-I annexed hereto, having their headquarters at the places specified in the corresponding entries in column (3) of the said Schedule-I, shall exercise the powers and perform the functions in respect of such cases or classes of cases specified in the corresponding entries in column (6) of the said Schedule-I, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income-tax Act, 1961 and as specified in the corresponding entries in column (5) of the said Schedule-I, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule-I, in respect of all incomes or classes of income thereof.

This order shall come into force with effect from 15/11/2014

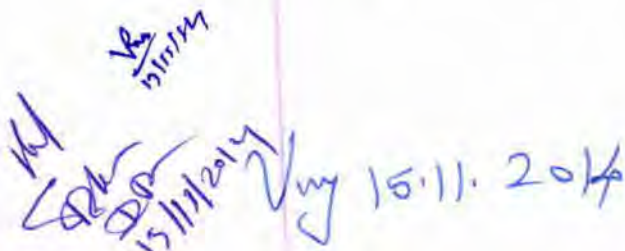
Encl.: Schedule-1

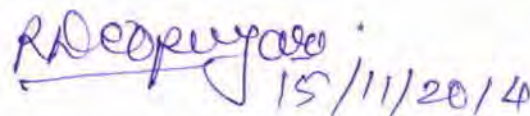

(C. W. Angolkar)
Joint Commissioner of Income Tax,
Akola Range, Akola

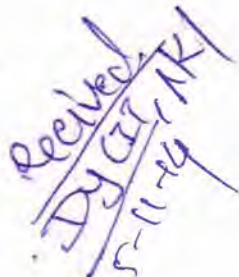
Copy to:-

1. The Pr. Chief Commissioner of Income Tax, Nagpur.
2. Pr. Commissioners/ Commissioners of Income Tax-1, Nagpur.
3. Pr. Commissioners/ Commissioners of Income Tax-2, Nagpur
4. Pr. Commissioners/ Commissioners of Income Tax-3, Nagpur
5. The Pr. Director/ Director of Income Tax (Inv.), Nagpur.
6. The Pr. Commissioner/ Commissioner of Income Tax (Central), Nagpur.
7. All Assessing Officers under the Joint Commissioner of Income Tax, Akola Range, Akola with request to display this order on their notice board.

Joint Commissioner of Income Tax,
Akola Range, Akola


15/11/2014
15.11.2014


15/11/2014


15-11-14

SCHEDULE - 1

Sr. No.	Designation of the I.T. Authorities	Head Quarter	Territorial area	Persons or Classes of persons	Cases or classes of cases
1	2	3	4	5	6
1.	Assistant/Deputy Commissioner of Income Tax, Akola Circle. Akola	Akola	Districts of Akola, Washim and Buldhana within the State of Maharashtra	<p>a) Persons, not being companies, deriving income from sources other than business or profession, and residing within the territorial area mentioned in column 4.</p> <p>b) Persons, not being companies, deriving income from business or profession, and having their principal place of business within the territorial area mentioned in column 4.</p> <p>c) Persons, being companies registered under the Companies Act, 1956 and having their registered office or their principal place of business within the territorial area mentioned in column 4</p>	<p>(a) All cases with returned total income above Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and above Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entries in item (c) of Col. (5)</p>
2	Income Tax Officer Ward-1 Akola	Akola	Districts of Akola and Washim within the State of Maharashtra	<p>a) Persons, not being companies, deriving income from sources other than business or profession, and residing within the territorial area mentioned in column 4.</p> <p>b) Persons, not being companies, deriving income from business or profession, and having their principal place of business within the territorial area mentioned in column 4.</p> <p>c) Persons, being companies registered under the Companies Act, 1956 and having their registered office or their principal place of business within the territorial area mentioned in column 4</p>	<p>(a) All cases (Alphabets A to G) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or</p> <p>b) All cases (Alphabets A to G) of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entries in item (c) of Col. (5)</p>

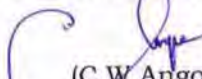
3	Income Tax Officer Ward-2, Akola	Akola	Districts of Akola and Washim within the State of Maharashtra	<p>a) Persons, not being companies, deriving income from sources other than business or profession, and residing within the territorial area mentioned in column 4.</p> <p>b) Persons, not being companies, deriving income from business or profession, and having their principal place of business within the territorial area mentioned in column 4.</p> <p>c) Persons, being companies registered under the Companies Act, 1956 and having their registered office or their principal place of business within the territorial area mentioned in column 4</p>	<p>(a) All cases (Alphabets H to N) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or</p> <p>b) All cases (Alphabets H to N) of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entries in item (c) of Col. (5)</p>
4	Income Tax Officer Ward-3, Akola	Akola	Districts of Akola and Washim within the State of Maharashtra	<p>a) Persons, not being companies, deriving income from sources other than business or profession, and residing within the territorial area mentioned in column 4.</p> <p>b) Persons, not being companies, deriving income from business or profession, and having their principal place of business within the territorial area mentioned in column 4.</p> <p>c) Persons, being companies registered under the Companies Act, 1956 and having their registered office or their principal place of business within the territorial area mentioned in column 4</p>	<p>(a) All cases (Alphabets O to Z) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or</p> <p>b) All cases (Alphabets O to Z) of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entries in item (c) of Col. (5)</p>
5	Income Tax Officer Ward-1, Khamgaon	Khamgaon	District of Buldhana within the State of Maharashtra	<p>a) Persons, not being companies, deriving income from sources other than business or profession, and residing within the territorial area mentioned in column 4.</p> <p>b) Persons, not being companies, deriving income from business or profession, and</p>	<p>(a) All cases (Alphabets A to K) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries</p>

				having their principal place of business within the territorial area mentioned in column 4. c) Persons, being companies registered under the Companies Act, 1956 and having their registered office or their principal place of business within the territorial area mentioned in column 4	in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or b) All cases (Alphabets A to K) of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entries in item (c) of Col. (5)
6	Income Tax Officer Ward-2, Khamgaon	Khamgaon	District of Buldhana within the state of Maharashtra	a) Persons, not being companies, deriving income from sources other than business or profession, and residing within the territorial area mentioned in column 4. b) Persons, not being companies, deriving income from business or profession, and having their principal place of business within the territorial area mentioned in column 4. c) Persons, being companies registered under the Companies Act, 1956 and having their registered office or their principal place of business within the territorial area mentioned in column 4	(a) All cases (Alphabets L to Z) with returned total income upto Rs. 15 lakhs of persons referred to in corresponding entries in items (a) & (b) and upto Rs. 20 lakhs of persons referred to in corresponding entries in item (c) of col. (5) other than those whose principal source of income is from 'Salary' or b) All cases (Alphabets L to Z) of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entries in item (c) of Col. (5)

1) **Note :** a) For determining the jurisdiction in the case of individuals, first alphabet of surname/last name will be considered.

b) For determining the jurisdiction in other cases, first alphabet of the first name/surname will be considered.

2) **Note -** In addition to the above, The Income Tax Officer, Ward- 1, Akola (mentioned in at Sr.No.2 of the above Schedule of jurisdiction) will also look after the work of widening of tax base in respect of all the persons in the territorial area of Akola, Washim and Buldhana District within the State of Maharashtra.


 (C W Angolkar)
 Joint Commissioner of Income Tax,
 Akola Range, Akola.

Office of the Addl. Commissioner of Income Tax, Range-2,
Nagpur

F.No. Addl. CIT/Rg-2/Jurisdiction/2014-15

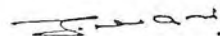
Dated : 15.11.2014

ORDER U/s. 120(2) OF THE INCOME TAX ACT, 1961

By virtue of the powers conferred on me u/s. 120(2) of the Income Tax Act, 1961 by the Central Board of Direct Taxes, New Delhi vide notification No. /2014.F.No. 187/38/2014(ITA.I) dated October, 2014, and by the Commissioner of Income Tax-II, Nagpur vide order F.No. CIT-II/Jurisdiction/2014-15 dated 15.11.2014 u/s. 120 of the I. T. Act, 1961, I, the Addl. Commissioner of Income Tax, Range-2, Nagpur, hereby direct that the Income Tax authorities specified in column(2) of the Schedule-1 below shall exercise the powers and perform the functions of the Assessing Officers in respect of such cases or class of cases specified in the corresponding entries in column (6) of the said schedule-1, or of such persons or classes of persons specified in the corresponding entries in column (5) of the said Schedule-1, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule-1, and in respect of all income or classes of income.

This order shall come into force with immediate effect.

Encl: Schedule-1

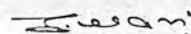


(D. P. Tiwari)

Addl. Commissioner of Income Tax,
Range-2, Nagpur

Copy to :

1. The Pr. Chief Commissioner of Income tax, Nagpur.
2. All Commissioners of Income tax under the Pr. CCIT, Nagpur.
3. CIT(Appeals) I/II/III, IV, Nagpur
4. CIT, ITAT, Nagpur.
5. CIT (TDS), Nagpur.
6. CIT (Audit), Nagpur.
7. DIT (Investigation), Nagpur.
8. All Ranges under CIT-II, Nagpur
9. All Assessing Officers under the Addl. CIT, Range-2, Nagpur.
10. Notice Board.



Addl. Commissioner of Income Tax,
Range-2, Nagpur

Jurisdiction order for Range – 2, Nagpur

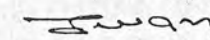
SCHEDULE - 1

S.No.	Designation of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Asstt./Dy. Commissioner of Income Tax, Circle-2, Nagpur	Nagpur, Maharashtra	<p>In the State of Maharashtra:</p> <p>(a) Municipal wards 55,56,72,73,74 and 76 to 86 of Nagpur. Municipal Corporation as notified by Govt. of Maharashtra. Department of Urban Development vide Notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991;</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item(a) of column (4);</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act,1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) Persons being individuals referred to in item (b) of column (6).</p>	<p>(a) All cases (Alphabets A to Z)of persons referred to in corresponding entries in items (a)and (b) where the returned income or loss is Rs.15 lakhs and above and Rs.20 lakh and above in respect of item number (c) of column (5)</p> <p>(b) All cases (Alphabets A to Z) of individuals being managing director or director or manger or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
			<p>In the State of Maharashtra:</p> <p>(b) District of Bhandara.</p>	<p>(e) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4);</p> <p>(f) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area</p>	<p>(a) All cases (Alphabets A to Z)of persons referred to in corresponding entries in items (e)and (f) where the returned income or loss is Rs.15 lakhs and above and Rs.20 lakh and</p>

				<p>mentioned in item(b) of column (4); (g) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (b) of column (4); (h) Persons being individuals referred to in item (b) of column (6).</p>	<p>above in respect of item number (g) of column (5)</p> <p>(b) All cases (Alphabets A to Z) of individuals being managing director or director or manger or secretary in the companies referred to in corresponding entry in item (g) of column (5).</p>
2	Income Tax Officer, Ward 2(1), Nagpur	Nagpur, Maharashtra	<p>In the State of Maharashtra:</p> <p>(a) Municipal wards 55,56,72,73,74 and 76 to 86 of Nagpur. Municipal Corporation as notified by Govt. of Maharashtra. Department of Urban Development vide Notification No. NMC-1091-220-CR-35-91-UD-20 dated 30.09.1991;</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item(a) of column (4); (c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4); (d) Persons being individuals referred to in item (b) of column (6).</p>	<p>(a) All cases (Alphabets A to F, M & N) of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those whose principal source of income is from "Salary" and are not assessable by DCIT/ACIT Circle 2.</p> <p>(b) All cases of individuals being managing director or director or manger or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
3	Income Tax Officer, Ward 2(2), Nagpur	Nagpur, Maharashtra	<p>In the State of Maharashtra:</p> <p>(a) Municipal wards 55,56,72,73,74 and 76 to 86 of Nagpur. Municipal Corporation as notified by Govt. of</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item(a) of column (4);</p>	<p>(a) All cases (Alphabets O to Z, of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those whose principal source of income is from</p>

			Maharashtra. Department of Urban Development vide Notification No. NMC- 1091-220-CR-35-91-UD- 20 dated 30.09.1991;	(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act,1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4); (d) Persons being individuals referred to in item (b) of column (6).	"Salary" and are not assessable by DCIT/ACIT Circle 2. (b) All cases of individuals being managing director or director or manger or secretary in the companies referred to in corresponding entry in item (c) of column (5).
4	Income Tax Officer, Ward 2(3), Nagpur	Nagpur, Maharashtra	In the State of Maharashtra: (a) Municipal wards 55,56,72,73,74 and 76 to 86 of Nagpur. Municipal Corporation as notified by Govt. of Maharashtra. Department of Urban Development vide Notification No. NMC- 1091-220-CR-35-91-UD- 20 dated 30.09.1991;	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item(a) of column (4); (c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act,1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4); (d) Persons being individuals referred to in item (b) of column (6).	(a) All cases (Alphabets G to L) of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those whose principal source of income is from "Salary" and are not assessable by DCIT/ACIT Circle 2. (b) All cases of individuals being managing director or director or manger or secretary in the companies referred to in corresponding entry in item (c) of column (5).
5	Income Tax Officer, Ward – 1, Bhandara	Bhandara, Maharashtra	In the State of Maharashtra: (b) District of Bhandara.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item(a) of column (4);	(a) All cases (Alphabets A to K) of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) and are not assessable by DCIT/ACIT

				<p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) Persons being individuals referred to in item (b) of column (6).</p>	<p>Circle 2.</p> <p>And</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
6	Income Tax Officer, Ward – 2, Bhandara	Bhandara, Maharashtra	<p>In the State of Maharashtra:</p> <p>(b) District of Bhandara.</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) Persons being individuals referred to in item (b) of column (6).</p>	<p>(a) All cases (Alphabets L to Z) of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) and are not assessable by DCIT/ACIT Circle 2.</p> <p>And</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>



(D. P. Tiwari)

Addl. Commissioner of Income Tax,
Range-2, Nagpur



GOVERNMENT OF INDIA

OFFICE OF THE
JOINT COMMISSIONER OF INCOME TAX,
RANGE-3,
3RD FLOOR SARAF CHAMBER, SADAR,
NAGPUR-440001



F.No. JCIT/Range-3/NGP/Jurisdiction/2020-21

Date : 02.09.2020

ORDER UNDER SECTION 120 OF THE INCOME TAX ACT, 1961

In exercise of the powers conferred by subsection (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961) and in accordance with Gazette Notification dated 13.08.2020, the CBDT Order No.149 of 2020 vide F.No.A-11011/2/2019-Ad.VI dated 13.08.2020 and CBDT Gazette Notification No. S.O. No. 2757(E) dated 13.08.2020 and subsequent order No.69 of 2020 dated 31.08.2020 of the Chief Commissioner of Income Tax, Nagpur and order vide F.No. Pr.CIT-2/NGP/Tech./Jurisdiction/2020-21 Dated; 01.09.2020 allocating Ranges including special Range under the jurisdiction of Pr.CIT / CIT- I, the Joint Commissioner of Income Tax, Range-3, Nagpur having been authorized so, vide above notification, hereby in continuation to this office order dated 15.11.2014, make the following amendments in the office said order-

SCHEDULE

S. N	Designation of Income Tax Authorities	Headquarters	Territorial Area	Persons or classes of persons
(1)	(2)	(3)	(4)	(5)
1.	Assistant/Deputy Commissioner of Income Tax, Circle-3, Nagpur	Nagpur Maharashtra	In the state of Maharashtra: (a) District of Nagpur (b) All Tahsils of District of Nagpur other than Nagpur city. (c) District of Wardha (d) District of Yavatmal	(i) All salary cases of employees or Pensioners of Central Govt., Central Govt. Undertakings and Banks whose income is Rs. 15 lakh & above and residing within the territorial area mentioned in item (a),(b) ,(c)& (d)of column (4). (ii) Persons being individuals deriving income from sources other than income from business or profession whose income is Rs. 15 lakh and above and residing within the territorial area mentioned in item (b) ,(c)& (d)of column (4). (iii) Persons other than companies whose income is Rs. 15 lakhs & above and residing within the territorial area mentioned in item (b) ,(c)& (d)of column (4) (iv) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 whose income is Rs.20 lakh and above and having its registered office or principal place of business in the area mentioned in item (b) ,(c)& (d)of column (4).
2	ITO, Ward-3(1), Nagpur	Nagpur Maharashtra		(i) All salary cases of employees or Pensioners of Central Govt. whose income is below Rs. 15 lakh and residing within the territorial area mentioned in item (a)&(b) of column (4)

3	ITO, Ward-3(3), Nagpur	Nagpur Maharashtra	<p>(i) All salary cases of employees or Pensioners of Central Govt Undertakings (PSU) and Banks whose income is below Rs 15 lakhs and residing within the territorial area mentioned in item (a)&(b) of column (4).</p>
4	ITO, Ward-3(4), Nagpur	Nagpur Maharashtra	<p>(i) Persons being individuals deriving income from sources other than income from business or profession whose income is below Rs 15 lakh and residing within the territorial area mentioned in item (b) of column (4).</p> <p>(ii) Persons other than companies whose income is below Rs. 15 lakhs and residing within the territorial area mentioned in item (b) of column (4).</p> <p>(iii) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 whose income is below Rs.20 lakh and having its registered office or principal place of business in the area mentioned in item (b) of column (4);</p>
5	ITO, Ward-1, Yavatmal	Yavatmal, Maharashtra	<p>(i) All salary cases whose income is below Rs. 15 lakh and residing within the territorial area mentioned in item,(d)of column (4).</p> <p>(ii) Persons being individuals deriving income from sources other than income from business or profession whose income is below Rs. 15 lakh and residing within the territorial area mentioned in item (d) of column (4).</p> <p>(iii) Persons other than companies whose income is below Rs. 15 lakhs and residing within the territorial area mentioned in item (d) of column (4).</p> <p>(iv) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 whose income is below Rs 20 lakh and having its registered office or principal place of business in the area mentioned in item (d) of column (4);</p>

6	ITO, Ward-1, Wardha	Wardha Mahara shtra	<p>(i) All salary cases of (A to M) whose income is below Rs. 15 lakh and residing within the territorial area mentioned in item,(c)of column (4).</p> <p>(ii) Persons being individuals (A to M) deriving income from sources other than income from business or profession whose income is below Rs. 15 lakh and residing within the territorial area mentioned in item (c) of column (4)</p> <p>(iii) Persons other than companies (A to M) whose income is below Rs. 15 lakhs and residing within the territorial area mentioned in item (c) of column (4).</p> <p>(iv) Persons being companies (A to M) registered under the Companies Act, 2013 or under the Companies Act, 1956 whose income is below Rs.20 lakh and having its registered office or principal place of business in the area mentioned in item (c) of column (4):</p>
7	ITO, Ward-2, Wardha	Wardha Mahara shtra	<p>(i) All salary cases (N to Z) whose income is below Rs. 15 lakh and residing within the territorial area mentioned in item,(c)of column (4).</p> <p>(ii) Persons being individuals (N to Z) deriving income from sources other than income from business or profession whose income is below Rs. 15 lakh and residing within the territorial area mentioned in item (c) of column (4).</p> <p>(iii) Persons other than companies (N to Z) whose income is below Rs. 15 lakhs and residing within the territorial area mentioned in item (c) of column (4).</p> <p>(iv) Persons being companies (N to Z) registered under the Companies Act, 2013 or under the Companies Act, 1956 whose income is below Rs.20 lakh and having its registered office or principal place of business in the area mentioned in item (c) of column (4):</p>

This Order shall come into force with effect from 13.08.2020.

Hindi version follows.

(GITESH KUMAR)

Jt.Commissioner of Income Tax,
Range-3, Nagpur

Copy to :

1. ✓ The Principal Chief Commissioner of Income Tax, Nagpur.
2. The Pr.Commissioner of Income tax -1, Nagpur.
3. The Pr.Commissioner of Income tax -2, Nagpur.
4. The Pr.Commissioner of Income tax- (ReAC)(VU), Nagpur
5. The Pr.Director/Director of Income tax(Inv.), Nagpur
6. The Pr.Commissioner/Commissioner of Income tax (Central), Nagpur
7. The Commissioner of Income tax (TDS), Nagpur
8. The Commissioner of Income tax (Audit), Nagpur
9. The Commissioner of Income tax (Appeals)-1 / 2 / 3, Nagpur
10. The Addl./Jt.Commissioner of Income Tax, Range-1 / 2 / 4, Nagpur
11. The Addl./Jt.Commissioner of Income Tax, Amravati Range, Amravati.
12. The Addl./Jt.Commissioner of Income Tax, Akola Range, Akola.
13. ZAO, CBDT, Nagpur

Gitesh Kumar
Jt.Commissioner of Income Tax,
Range-3, Nagpur

OFFICE OF THE

21 NOV 2014
2067
Addl. COMMISSIONER OF INCOME TAX (TDS), RANGE-1, NAGPUR

Ground Floor, Aayakar Bhawan, Telangkhedi Road, Civil Lines, Nagpur-440 001

Phone & Fax No. 0712-2547525

EN 011 Addl. CIT (TDS) R-1/NGP/Jurisdiction/2014-15

Dated: 20/11/2014

ORDER U/s 120(2) OF THE INCOME TAX ACT, 1961

By virtue of the powers conferred on me u/s 120(2) of the Income Tax Act, 1961 by the Central Board of Direct Taxes, New Delhi vide notification No. 2014. F. No. 187/38/2014(ITAI) dated 30th of October, 2014, and by the Commissioner of Income Tax (TDS), Nagpur vide order F. No. CIT(TDS) /NGP/ Jurisdiction/2014-15 dated 14.11.2014 u/s 120 of the I.T. Act, 1961. I the Addl. Commissioner of Income Tax (TDS), Range -1, Nagpur, in **partial modification of Order u/s 120(2) dated 15.11.2014**, hereby direct that the Income Tax Authorities specified in column (2) of the Schedule-I annexed herewith shall exercise the powers and perform the functions of the Assessing Officers in respect of such persons or classes of persons specified in the corresponding entries in column (5) of the said Schedule-1, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule -I and in respect of all cases or classes of cases of tax deduction at source and tax collection at source.

This order shall come into force with immediate effect.

Encl: Schedule -I.

(D. Ravikumar)

Addl. Commissioner of Income Tax (TDS),
Range - 1, Nagpur

Copy to:

- ✓ 1. The Pr. Chief Commissioner of Income Tax, Nagpur.
2. The Commissioner of Income Tax (TDS), Nagpur.
3. All Commissioner of Income Tax under the Pr. CCIT, Nagpur.
4. CIT (Appeals) I/II/III, Nagpur.
5. CIT, ITAT, Nagpur.
6. CIT (Audit), Nagpur.
7. DIT (Investigation), Nagpur.
8. All Ranges under CIT (TDS), Nagpur.
9. All Assessing Officers under the Addl. CIT (TDS), Range-1, Nagpur.
10. Notice Board.

D. Ravikumar
(D. Ravikumar)

Addl. Commissioner of Income Tax (TDS),
Range - 1, Nagpur

SCHEDULE I

JURISDICTION OF DY./ASST. COMMISSIONER OF INCOME TAX AND INCOME TAX OFFICERS OF TDS, RANGE-1, NAGPUR.

S. NO.	DESIGNATION	HEADQUARTERS	TERRITORIAL AREA	PERSONS OR CLASSES OF PERSONS IN RESPECT OF WHICH THE ASSESSING OFFICER HAS JURISDICTION.	POWERS AND FUNCTIONS
(1)	(2)	(3)	(4)	(5)	(6)
1	Dy./Asst. CIT (TDS), Circle-1, Nagpur	Nagpur.	(i) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of District of Nagpur.	(a) Persons being companies as defined under clause (17) of section 2 of the Income Tax Act, 1961 and having registered office or principal place of business in the area mentioned in column 4 (i) and whose names start with alphabets "A" to "M".	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.
2	ITO (TDS), Ward 1(1), Nagpur.	Nagpur.	(ii) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of District of Nagpur.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Col. 4 (ii) and whose names start with alphabets "A" to "H". (b) Persons other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned in col. 4 (ii) and whose names start with alphabets "A" to "H". (c) Any other person, other than	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.

				<p>(i) Company as defined under clause (17) of section 2 of the Income Tax Act, 1961,</p> <p>(ii) an office and/or establishment of Central Government/Government of India, or</p> <p>(iii) an office and/or establishment of State Government/Government of Maharashtra, responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col. 4 (ii) and whose name start with alphabets "A" to "H".</p>	
3	ITO (TDS), Ward 1(2), Akola.	Akola.	(iii) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of Districts of Akola, Buldana and Washim.	(a) All persons responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col.4 (iii).	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.
4	ITO (TDS), Ward 1(3), Nagpur	Nagpur	(iv) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of District of Nagpur.	<p>(a) All offices and/or establishments of Central Government/Government of India located in the territorial area mentioned in column 4 (iv).</p> <p>(b) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Col. 4 (iv) and whose names start with alphabets "I" to "M".</p> <p>(c) Persons other than companies deriving income from business or profession and</p>	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax

				<p>whose principal place of business is within the territorial area mentioned in col. 4 (iv) and whose names start with alphabets "I" to "M".</p> <p>(d) Any other person, other than</p> <p>(i) Company as defined under clause (17) of section 2 of the Income Tax Act, 1961,</p> <p>(ii) an office and/or establishment of State Government/Government of Maharashtra, responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col. 4 (iv) and whose name start with alphabets "I" to "M".</p>	(International Taxation and Transfer Pricing), Pune.
5	ITO (TDS) Ward-Wardha.	Wardha.	(v) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of Districts of Wardha and Yavatmal.	(a) All persons responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col.4 (v).	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.

Dt. 20/11/2014



D. Ravikumar
(D. Ravikumar)

Addl. Commissioner of Income Tax (TDS), Range-1, Nagpur

OFFICE OF THE

Addl. COMMISSIONER OF INCOME TAX (TDS), RANGE-2, NAGPUR

Ground Floor, Aayakar Bhawan, Telangkhedi Road, Civil Lines, Nagpur-440 001

Phone & Fax No. 0712-2547525

F.No. Addl: CIT (TDS) R-2/NGP/Jurisdiction/2014-15

Dated: 15/11/2014

ORDER U/s 120(2) OF THE INCOME TAX ACT, 1961

By virtue of the powers conferred on me u/s 120(2) of the Income Tax Act, 1961 by the Central Board of Direct Taxes, New Delhi vide notification No. 2014. F. No. 187/38/2014(ITAI) dated 30th of October, 2014, and by the Commissioner of Income Tax (TDS), Nagpur vide order F. No. CIT (TDS)/NGP/Jurisdiction/2014-15 dated 14.11.2014 u/s 120 of the I.T. Act, 1961. I the Addl. Commissioner of Income Tax (TDS), Range -2, Nagpur, hereby direct that the Income Tax Authorities specified in column (2) of the Schedule-I annexed herewith shall exercise the powers and perform the functions of the Assessing Officers in respect of such persons or classes of persons specified in the corresponding entries in column (5) of the said Schedule-1, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule -I and in respect of all cases or classes of cases of tax deduction at source and tax collection at source.

This order shall come into force with immediate effect.

Encl: Schedule -I.

(D. Ravikumar)

Addl. Commissioner of Income Tax (TDS),
Range - 2, Nagpur

Copy to:

- ✓ 1. The Pr. Chief Commissioner of Income Tax, Nagpur.
2. The Commissioner of Income Tax (TDS), Nagpur.
3. All Commissioner of Income Tax under the Pr. CCIT, Nagpur.
4. CIT (Appeals) I/II/III, Nagpur.
5. CIT, ITAT, Nagpur.
6. CIT (Audit), Nagpur.
7. DIT (Investigation), Nagpur.
8. All Ranges under CIT (TDS), Nagpur.
9. All Assessing Officers under the Addl. CIT (TDS), Range-2, Nagpur.
10. Notice Board.

सहा/उप आयकर आयुक्त
प्रशासन
तुक्रनीकी
सतर्कला
राजभाषा
आ.आ.(मु.) (ज.सं.अ.)
प्रशा. अ. ग्रेड-II

सं.आ.आ.(मु.) (प्र.अ.)

(D. Ravikumar)

Addl. Commissioner of Income Tax (TDS),
Range - 2, Nagpur

SCHEDULE I

JURISDICTION OF DY./ASST. COMMISSIONER OF INCOME TAX AND INCOME TAX OFFICERS OF TDS, RANGE-2, NAGPUR

S. NO. (1)	DESIGNATION (2)	HEADQUARTERS (3)	TERRITORIAL AREA (4)	PERSONS OR CLASSES OF PERSONS IN RESPECT OF WHICH THE ASSESSING OFFICER HAS JURISDICTION. (5)	POWERS AND FUNCTIONS (6)
1	Dy./Asst. CIT (TDS), Circle-2, Nagpur	Nagpur.	<p>(i) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of District of Nagpur.</p> <p>(ii) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur.</p>	<p>(a) Persons being companies as defined under clause (17) of section 2 of the Income Tax Act, 1961 and having registered office or principal place of business in the area mentioned in column 4 (i) and whose names start with alphabets "N" to "Z".</p> <p>(a) Any other person or case which is not specifically covered in this notification or in the notification of Addl./Jt. CIT, TDS, Range-1, Nagpur dated 15/11/2014, but falling in territorial area mentioned in Col. 4(ii)</p>	<p>All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.</p> <p>All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2)</p>

					of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.
2	ITO (TDS), Ward 2(1), Nagpur.	Nagpur.	(iii) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of District of Nagpur.	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Col. 4 (iii) and whose names start with alphabets "N" to "Z".</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned in col. 4 (iii) and whose names start with alphabets "N" to "Z".</p> <p>(c) All offices and/or establishments of State Government/Government of Maharashtra located in the territorial area mentioned in column 4 (iii).</p> <p>(d) Any other person, other than</p> <p>(i) Company as defined under clause (17) of section 2 of the Income Tax Act, 1961, or</p> <p>(ii) an office and/or establishment of Central Government/Government of India, responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col. 4 (iii) and whose name start with alphabets "N" to "Z".</p>	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.

3	ITO (TDS), Ward 2(2), Amravati.	Amravati.	(iv) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of Districts of Amravati.	(a) All persons responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col.4 (iv).	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.
4	ITO (TDS), Ward 2(3), Chandrapur.	Chandrapur.	(v) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of Districts of Chandrapur and Gadchiroli.	(a) All persons responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col.4 (v).	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.

5	ITO (TDS) Ward-Bhandara	Bhandara	(vi) Territorial Area under the jurisdiction of Pr. CCIT, Nagpur consisting of District of Bhandara and Gondia.	(a) All persons responsible for deducting or collecting tax at source for the purpose of Chapter XVII B or XVII BB located in the territorial area mentioned in Col.4 (vi).	All powers and functions relating to deduction of tax or collection of tax under Chapter XVII of the Income-tax Act, 1961, including related powers and functions under Chapter XIII, XXI, XXII, XXIII of the said Act, in respect of persons mentioned in column (5), other than sections 194E, 194LB, sub-section (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the said Act, in respect of persons mentioned in column (5) in so far as assigned to Commissioner of Income-tax (International Taxation and Transfer Pricing), Pune.
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Dt. 15/11/2014.



S. Ravikumar
(D. Ravikumar)

Addl. Commissioner of Income Tax (TDS), Range-2, Nagpur.



17 NOV 2014



सत्यमेव जयते

OFFICE OF THE
COMMISSIONER OF INCOME-TAX (CENTRAL), NAGPUR
Aayakar Bhavan, R. No.116, Telangkhedi Road, Civil Lines, Nagpur 440 001
Phone No. 0712-2547810, 2565994 Fax No. 2565202

F. No. CIT(C)/NGP/Jurisdiction/2014-15/900

Date: 14.11.2014

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and Notification No. 70/2014 F. No. 187/37/2014 (ITA. I), dated 13.11.2014 issued by the Central Board of Direct Taxes and in suppression of all previous orders on this subject, I the Commissioner of Income-tax (Central), Nagpur, hereby direct that the Addl./Joint Commissioners of Income-tax and the Assessing Officers mentioned in Column No. 2 and 4 of the Schedule mentioned in Column No. 2 of the Schedules attached herewith, having their headquarters at the places specified, shall perform all the functions in respect of such cases as assigned to the DCIT/ACIT, Central Circles under the respective Ranges vide Orders u/s. 127 passed from time to time under the Income-tax Act, 1961 specified in the corresponding entries in Column(s) 3 and 5 respectively of the Schedule.

SCHEDULE

Sr. No.	Designation of Income Tax Authorities (with head quarters)	Jurisdiction	Designation of the Assessing Officer with Head Quarters	Jurisdiction
(1)	(2)	(3)	(4)	(5)
1.	Addl.CIT/JCIT, Central Range-1, Nagpur, Hq. at Nagpur	All the search and seizure cases and other cases which are presently assigned to DCIT/ACIT, Central Circle-1(1), Nagpur, Central Circle-1(2), Nagpur and Central Circle-1(3), Nagpur and such other cases that may be assigned from time to time in future to these Circles.	DCIT/ACIT, Central Circle-1(1), Nagpur Hq. at Nagpur	All the search and seizure cases and other cases which are assigned to DCIT/ACIT, Central Circle-1(1), Nagpur which exists up to 15.11.2014 and such other cases that may be assigned from time to time in future
			DCIT/ACIT, Central Circle-1(2), Nagpur Hq. at Nagpur	All the search and seizure cases and other cases which are assigned to DCIT/ACIT, Central Circle-1(2), Nagpur and DCIT/ACIT, Central Circle-1(4), Nagpur which are existed up to 15.11.2014 with respective circles and such other cases that may be assigned from time to time in future.
			DCIT/ACIT, Central Circle-1(3), Nagpur Hq. at Nagpur	All the search and seizure cases and other cases which are assigned to DCIT/ACIT, Central Circle-1(3), Nagpur which exists up to 15.11.2014 and such other cases that may be assigned from time to time in future

2	Addl.CIT/JCIT, Central Range -2, Nagpur, Hq. at Nagpur	All the search and seizure cases and other cases which are presently assigned to DCIT/ACIT, Central Circle-2(1), Nagpur, Central Circle-2(2), Nagpur and Central Circle, Akola and such other cases that may be assigned from time to time in future to these Circles.	DCIT/ACIT, Central Circle-2(1), Nagpur Hq. at Nagpur	All the search and seizure cases and other cases which are assigned to DCIT/ACIT, Central Circle-2(1), Nagpur and DCIT/ACIT, Central Circle-2(3), Nagpur which exists up to 15.11.2014 with respective circles and such other cases that may be assigned from time to time in future.
			DCIT/ACIT, Central Circle-2(2), Nagpur Hq. at Nagpur	All the search and seizure cases and other cases which are assigned to DCIT/ACIT, Central Circle-2(2), Nagpur which exists up to 15.11.2014 and such other cases that may be assigned from time to time in future.
			DCIT/ACIT, Central Circle, Akola Hq. at Akola	All the search and seizure cases and other cases which are assigned to DCIT/ACIT, Central Circle, Akola which exists up to 15.11.2014 and such other cases that may be assigned from time to time in future.

The above notification shall come in to force with effect from the 15th November, 2014.


(SURESH BATTINI)
 COMMISSIONER OF INCOME TAX (CENTRAL)
 NAGPUR

Sl. No.	PCIT/CIT	Range Head	Circle/Ward of the AO	AO Code	Station at	Territorial Jurisdiction	Cases/Class of person. Details of jurisdiction may be mentioned i.e. Areawise alphabetwise, class of business, etc.
1	CIT (EXEMPTIONS), PUNE	ADDL. CIT (EXEMPTIONS), PUNE	Deputy/Asst. Commissioner of Income-tax (Exemptions), Circle Nagpur	DLC-CA-221-1	Nagpur	In the State of Maharashtra- Districts of Nagpur, Wardha, Chandrapur, Akola, Amravati, Bhandara, Buldhana, Gadchiroli, Gondia, Washim and Yavatamal.	All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column No. (3) of this Schedule claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961. (Gross receipt above Rs. 5 Cr.)
2	CIT (EXEMPTIONS), PUNE	ADDL. CIT (EXEMPTIONS), PUNE	Income-tax Officer (Exemptions), Ward- 1, Nagpur	DLC-WX-221-1	Nagpur	In the State of Maharashtra- Districts of Nagpur, Gondia, & Bhandara.	All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column No. (3) of this Schedule claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961. (Gross receipt below Rs. 5 Cr.)
3	CIT (EXEMPTIONS), PUNE	ADDL. CIT (EXEMPTIONS), PUNE	Income-tax Officer (Exemptions), Ward- 2, Nagpur	DLC-WX-221-2	Nagpur	In the State of Maharashtra- Districts of Amravati, Akola, Washim & Buldhana.	do
4	CIT (EXEMPTIONS), PUNE	ADDL. CIT (EXEMPTIONS), PUNE	Income-tax Officer (Exemptions), Ward- 3, Nagpur	DLC-WX-221-3	Nagpur	In the State of Maharashtra- Districts of Chandrapur & Gadchiroli.	do
5	CIT (EXEMPTIONS), PUNE	ADDL. CIT (EXEMPTIONS), PUNE	Income-tax Officer (Exemptions), Ward- 4, Nagpur	DLC-WX-221-4	Nagpur	In the State of Maharashtra- Districts of Wardha, Yavatamal.	do



OFFICE OF THE
DIRECTOR OF INCOME TAX (*Investigation*), NAGPUR

2ND FLOOR, SARAF CHAMBERS, MOUNT ROAD, SADAR, NAGPUR 440 001
Ph: 0712-2561808 Fax: 0712-2554118

F.No. NGR/DIT(Inv)/Estt./Jurisdiction/2014-15

Dated 15th November, 2014

NOTIFICATION

In exercise of the powers conferred by sub-sections (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961) and Notification No. 69/2014.F.No.187/37/2014(ITA.I) dated 13.11.2014 issued by the Central Board of Direct Taxes under sub-sections (1) and (2) of section 120 of the Income Tax Act, 1961 and in supersession of all previous orders on this subject, I, the Director of Income Tax (Investigation), Nagpur hereby direct that the Income Tax authorities mentioned in Column No. 2 and 4 of the Schedule annexed to this Notification (hereinafter referred to as the "said Schedule") shall exercise the powers vested in them:-

- (i) under Part - C (Powers) of Chapter XIII and corresponding provisions of Chapter XXI (Penalties imposable), Chapter XXII (Offences and Prosecutions) and other provisions incidental thereto of the said Act and perform the functions relating thereto in respect of the territorial areas of whole of India;
- (ii) under all other provisions of the said Act, (other than the provisions mentioned in (i) above), and perform the functions relating thereto in respect of the territorial areas specified in the corresponding entries in column (3) of the said Schedule;

2. This order shall come into force with effect from the 15th day of November, 2014.


Sd/-

(CHET RAM)

Director of Income-tax (Inv.),
Nagpur

Copy to:

1. The Director General of Income-tax (Inv), Pune
2. The Pr. Chief Commissioner of Income-tax, Pune
- ✓ 3. The Pr. Chief Commissioner of Income-tax, Nagpur
4. The Pr. Commissioners /Commissioners of Income-tax, 1, 2 & 3, Nagpur
5. The Commissioners of Income Tax(Appeals), 1, 2, 3 and 4, Nagpur.
6. The Director of Income-tax (Inv), Pune
7. The Jt. /Addl. Directors of Income-tax (Inv), Nagpur and Nashik.
8. The Asstt. /Dy. Directors of Income-tax (Inv), Nagpur, Akola, Nashik and Aurangabad.
9. Income Tax Officers(Inv.)(Hq), Nagpur and ITO(Inv),Nashik.


Director of Income-tax (Inv.), Nagpur

SCHEDULE

Sr. No.	Designation of the Income Tax Authority (with Headquarters)	Area of Jurisdiction - Territorial areas within the limits of the following revenue districts in the state of Maharashtra [including any district carved out from these districts subsequently.]	Supervisory Authority	Controlling Authority
1	2	3	4	5
1	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), Unit-I , Nagpur	(i) Nagpur (ii) Wardha (iii) Bhandara (iv) Gondia (v) Gadchiroli (vi) Yavatmal (vii) Chandrapur	Additional Director of Income Tax (Investigation)/Joint Director of Income Tax(Investigation), Nagpur	Principal Director / Director of Income Tax (Investigation), Nagpur
2	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), Unit-II , Nagpur	-- do --	-- do --	-- do --
3	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), Unit-III , Nagpur.	-- do --	-- do --	-- do --
4	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), (Hq), Nagpur.	-- do --	-- do --	-- do --
5	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation) Akola Unit	(i) Akola (ii) Amravati (iii) Buldhana (iv) Washim	-- do --	-- do --

6	Income Tax Officer (Investigation), Nagpur	(i) Nagpur (ii) Wardha (iii) Bhandara (iv) Gondia (v) Gadchiroli (vi) Yavatmal (vii) Chandrapur		-- do --
7	Income Tax Officer (Investigation) (Hq), Nagpur.	-- do --	-- do --	-- do --
8	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), Unit-I , Nashik.	(i) Nashik (ii) Dhule (iii) Jalgaon (iv) Nandurbar	Additional Director of Income Tax(Investigation)/Joint Director of Income Tax(Investigation), Nashik	-- do --
9	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), Unit-II , Nashik.	-- do --	-- do --	-- do --
10	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), Unit-I , Aurangabad.	(i) Hingoli (ii) Nanded (iii) Latur (iv) Osmanabad (v) Aurangabad (vi) Parbhani (vii) Jalna (viii) Beed		
11	Assistant Director of Income Tax (Investigation)/Dy. Director of Income Tax(Investigation), Unit-II , Aurangabad.	-- do --	-- do --	-- do --
12	Income Tax Officer (Investigation), Nashik.	(i) Nashik (ii) Dhule (iii) Jalgaon (iv) Nandurbar	-- do --	-- do --

Sd/-
(CHET RAM)
Director of Income Tax (Inv.), Nagpur

OFFICE OF THE
JOINT COMMISSIONER OF INCOME TAX (INTERNATIONAL TAXATION),
PUNE

B.O.BHAWAN, PLOT No.1, S.No.47, PUNE-SATARA ROAD, PARVATI, PUNE-411009

F. No. CIT(IT/TP)/T-1/Jurisdiction/2014-15/320

Dated 15/11/2014
(अंतर्राष्ट्रीय कराधान-1&II), पुणे
का कार्यालय
17 NOV 2014
Office of the
Joint Commissioner
(International Taxation), Pune

NOTIFICATION

In exercise of the powers conferred by the Central Board of Direct Taxes under Sub-section(1) and (2) of section 120 of the Income Tax Act, 1961 vide Notification S.O. No. 56/2014. F.No. 187/30/2-14(iTAI) dated 3/11/2014 and subsequent office order No. PN/CIT(IT/TP)/T-1/Jurisdiction/2014-15 dtd. 15/11/2014, I, Joint Commissioner of Income Tax (International Taxation), Pune, do hereby direct that the Income Tax Authorities specified in Column (2) below and having their headquarters mentioned in column (3), shall exercise the powers and perform all the functions mentioned in column (6) in respect of the persons or class of persons specified in the corresponding entries in columns (5) below in such territorial areas as specified in corresponding entries in column (4) of the schedule to this notification.

SCHEDULE

S.No	Designation of the Income-tax Authorities	Head Quarter	Territorial Area	Persons or class of persons	Powers and functions
(1)	(2)	(3)	(4)	(5)	(6)
1	Assistant/Deputy Commissioner of Income-tax {International Taxation}, Circle-1, Pune	Pune	Areas lying within the territorial limits of State of Maharashtra other than areas lying within the territorial limits	For the territorial area mentioned in column (4); following persons having their names beginning with any of the alphabets from A to M (both inclusive) and with numerals, special characters/symbols (a) Persons being foreign companies within the meaning of sub-section(23A) of the	a) All powers and functions of an Assessing Officer relating to the persons mentioned in column 5 (a) and powers and functions relating to tax deduction at source under section 194E, 194LB, subsection (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of

8	Income Tax Officer (International Taxation), Nagpur	Nagpur	Areas lying within the territorial limits of CCIT, Nagpur in the State of Maharashtra.	mentioned in column 4	
				<p>For the territorial area mentioned in column (4), following persons :</p> <p>(a) Persons being non-residents other than companies and having a Permanent Establishment in terms of the applicable Double Tax Avoidance Agreement, in the areas mentioned in column(4) or having a Business Connection or having any source of income which (i) Is received or deemed to be received in India (ii) accrues or arises or deemed to accrue or arise in India in the areas mentioned in column(4)</p> <p>(b) persons being other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column(4).</p> <p>(c) persons being other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4);</p>	<p>a) All powers and functions of an Assessing Officer relating to the persons mentioned in column 5 (a) and powers and functions relating to tax deduction at source under section 194E, 194LB, subsection (2) of section 194LBA, sections 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income tax Act, 1961 on payments made to non residents and foreign companies in respect of persons mentioned at item (b), (c) and (d) of column 5.</p>

			(d) individuals responsible for deducting tax at source under Chapter XVII or Chapter XVII-B of the I.T. Act 1961 within the areas mentioned in column 4	
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This notification shall come into effect from 15/11/2014.

Explanation:

1. The jurisdiction under the other Direct Tax Laws i.e. Wealth Tax , Gift Tax etc. over the cases of the assessee would vest with the Assessing Officer having jurisdiction over the respective Income Tax cases.

sd-

(SHAILJA RAI)

Joint Commissioner Of Income Tax
(International Taxation), Pune

Copy to: The Addl CIT (TP) Range-1/ The Jt. CIT (TP) Range-2, Pune
The DCIT (IT) Cir-1/ The DCIT (IT) Cir-2
The ITO (IT)-1/ The ITO (IT)-2
The ITO (IT)-3/ The ITO (IT)-4



(SHAILJA RAI)

Joint Commissioner Of Income Tax
(International Taxation), Pune